

45

NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/12/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/90/2016

NAME OF THE APPLICANT (S) : NCH INDIA PVT LTD

NAME OF THE RESPONDENT(S) :

UNDER SECTION : 2(41)

Sl.No. Name (in Capital)

Represented by

Signature

A- SATYADEVI
FOR

A- SATYADEVI
FCS

[Signature]

NCH INDIA PVT
LTD.

ORDER

Ms A Satyadevi, PCS representing the petitioner present and submitted that the due date for holding the AGM is prior to 30.12.2016. So the applicant company has to complete the ordinary business in the AGM in accordance with the financial year that has been continuously followed by the holding company. The submissions in relation to the change of the financial year have been heard. The order is reserved. However, the company is permitted to hold the AGM accordingly which shall remain subject to the outcome of the order to be passed in the application.

[Signature]
(Ch Mohd Sharief Tariq)
Member (Judicial)

[Signature]
(K. Anantha Padmanabha Swamy)
Member (Judicial)